

MATTERS UNDER RULE 377

(1) REPORTED MISMANAGEMENT OF
M/S. EASTERN MANAGEMENT AND MIN-
ERALS AND C.M.I. LTD., DOMCHANH
(BIHAR)

श्री रोलाल प्रसाद वर्मा (कोडरमा) :
अध्यक्ष महोदय, मैं आप की अनुमति में नियम
377 के अंतर्गत अविश्वसनीय लोक महत्व
के पत्र पर निम्नलिखित वक्तव्य दे
 रहा हूँ ।

अच्छ उत्पादन एवं व्यापार से संबंधित
विश्व के सब से बड़े कारखाने मेहसर्न ईस्टर्न
मैंगनीज एंड मिनरल्स तथा सी एम आई लि०
डोमचान्त (बिहार) में प्रबन्धक की व्यवस्था
निदेशकों के अपसी मतभेदों तथा कम्पनी पूँजी
को दूसरे दूसरे उद्योगों में लगा देने के कारण इस
के 4 हजार मजदूरों का 175 में बरीब 48
लाख रुपया बकाया हो गया है । वर्तमान
अद्ययक कानूनों तथा कम्पनी कानून 1956 के
रहते हुए भी विधिवत कार्रवाई नहीं की जा सकी
है । मजदूरों के भूखों मरने की सूचना टेलिग्राम
के द्वारा मिली है । स्थिति बढ से बढतर होती
जा रही है । विधि मंत्री ने जांच करने के
लिए मई, 78 तक अंतिम रिपोर्ट के आधार पर
कारखाने का अधिग्रहण करने के लिए कोई
कारगर कार्रवाई करने की सूचना दी थी
किन्तु अभी तक अफसरों की टीम में आँच
नहीं की है । 5 मजदूरों के भूखों मरने की
सूचना पुन. तार द्वारा मिली है । वहाँ अन्नक
के सिवा कोई उद्योग नहीं है । अतः विधि
मंत्री एवं उद्योग मंत्री अविश्वस्य कार्रवाई कर
4 हजार मजदूरों की जान की रक्षा करें ।

(ii) INTRODUCTION OF ANTI-DEFECTION
BILL

SHRI HARI VISHNU KAMATH
(Hoshangabad): May 1, Sir, under
Rule 377 mention the following matter
of urgent public importance, namely

the Anti-Defection Bill, and make a
statement thereon as under:

During the Budget Session of June-
August last year, i.e. 1977, I had
asked the Minister of Home Affairs,
Shri Charan Singh, as to when the
Anti-defection Bill will be introduced
and he had replied saying that it
would be brought forward as soon as
certain discussions with Opposition
Parties, which were then in progress,
were over.

Further, in a booklet titled 'First
100 Days in Office of the New Govern-
ment' published on 7-7-1977 and
issued by the Ministry of Home
Affairs, it had been stated on pages
8-9 thereof that "there can be no two
opinions about the need to curb the
problem of defections. The new Govern-
ment, even as it assumed office,
made known its firm resolve to enact
the Anti-Defection Bill expeditiously.
Government are keen to introduce the
Bill in the current session of Parliamen-
t. In pursuance of this commit-
ment, broad outlines of the proposed
legislation have been finalised by the
Government and consultations are at
present in progress with the leaders
of the Opposition Parties".

More than nine months have elapsed
since then, but the Anti-Defection Bill
is not yet in sight and I wanted
therefore—and I am sure the House
too—would,—like to know whether
the Bill would be introduced in this
Session, which has only a few more
days to go. If, however, it is not going
to be introduced, the Government
should take the House into confidence
and tell us what the impediments in
the way are and what are the reasons
for the inordinate delay in bringing
forward the Bill. It is hardly necessary
to stress the point that the measure
is a must—I repeat that the measure
is a must—and it is absolutely neces-
sary for the health and strength of
our parliamentary democratic polity.

PROF. P. G. MAVALANKAR:
(Gandhinagar): I strongly support
this contention. (Interruptions).